86	Written Answers to 2	[RAJYA SABHA]	Unstarred Questions	
			4	5
6	GNVFC- Bharuch	Brownfield Ammonia- Urea project at Dahej.	State JV	Gujarat
7	GSFC-Vadodara	Greenfield Ammonia- Urea project at Dahej.	State PSU	Gujarat
8	NFCL Kakinada	Expansion of Ammonia- Urea project at Kakinada.	Private	Andhra Pradesh
9	MATIX Fertilizers & Chemicals Ltd.	Greenfield Ammonia-Urea Fertilizers Complex at Panagarh, West Bengal.	Private	West Bengal
10	BCCL (Shriram Group)	Greenfield Coal Gasification Ammoinia-Urea project at Paradip, Odisha.	Private	Odisha
11	RCF-Thal	Brownfield Ammonia-Urea Expansion project at Thal-Ill of RCF	CPSU	Maharashtra
12	KF&CL-Kanpur	Brownfield Ammonia- Urea Project at Panki-Kanpur.	Private	Uttar Pradesh
13	KSFL- Shahjahanpur	Brownfield Urea Ammonia project at Shahjahanpur-ll.	Private	Uttar Pradesh
14	FACT-Kochi	Brownfield Ammonia-Urea project at Kochi.	PSU	Kerala
15	NFCNL Nigeria	NFCNL Ammonia-Urea project at Nigeria - JV.	Private	Nigeria

The notification of amendments to New Investment Policy (NIP) - 2012 will pave the path for implementation of these proposed projects.

Financial package to FACT

- 410. SHRI P. RAJEEVE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) whether Government has cleared any financial package for Fertilizers and Chemicals Travancore Ltd. (FACT), if so, the present status of the package; and

(b) whether Government has taken any steps to help FACT to overcome the financial crisis, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI NIHALCHAND): (a) and (b) Considering the accumulated losses and erosion of Networth of FACT, a financial restructuring package was recommended by Board for Reconstruction of Public Sector Enterprises (BRPSE) in December, 2013. Based on the recommendations of BRPSE, a proposal seeking approval of Cabinet Committee on Economic Affairs for sanction of financial reliefs to FACT has been circulated for inter-Ministerial consultations. The proposal involves infusion of fresh fund as well as waiver of Government of India loans and interests.

Blackmarketing of fertilizers

- †411. SHRI NARESH AGRAWAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) whether Government is aware of the ongoing black-marketing of fertilizers on a large scale and the resultant hike in prices of fertilizers;
 - (b) if so, the steps being taken by Government in this regard; and
- (c) the details regarding demand and supply of fertilizers available with the Government, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI NIHALCHAND): (a) and (b) There had been some reports regarding alleged black-marketing in the past. However, there is no report from any State Government/ UTs during this year so far. The distribution of fertilizers to the farmers within the State at fair price is the responsibility of the concerned State Government. State Governments are adequately empowered to conduct search, make seizers and take punitive action against any person violating provisions of FCO, 1985 and Essential Commodity Act, 1955. In addition, Department of Fertilizers has, from time to time, written to the Chief Secretaries, Ministry of Home Affairs to activate the enforcement agencies under their jurisdiction to take action in this regard. Further, Department of Fertilizers, through weekly video conference with Department of Agriculture and Cooperation and representatives of State Government has been sensitizing and advising the State Governments for keeping strict vigil and for taking of prompt action by the State Governments to check black-marketing, diversion, smuggling and breach of MRP etc.

(c) The details of the State-wise demand (requirement) and availability, sales of urea, DAP, MOP and NPK fertilizers for the year 2013-14 and Kharif 2014 (April to June-2014) are given in Statement-I and II (*See* below).

[†]Original notice of the question was received in Hindi.